
(2018) 08 CHH CK 0058

Chhattisgarh High Court

Case No: Writ Petition (C) No. 2086 Of 2018

Ravindra Kuamr Jari
And Ors

APPELLANT

Vs

State Of Chhattisgarh
And Ors

RESPONDENT

Date of Decision: Aug. 1, 2018

Citation: (2018) 08 CHH CK 0058

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Kamlesh Kumar Pandey, Anand Dadariya

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel for the petitioners submit that petitioners have made representation to the Collector, District Dantewada for redressal of their

grievances on 11.03.2016 but it has not been considered and decided till date.

2. I have heard learned counsel for the petitioners.

3. Be that as it may, the Collector, District Dantewada is directed to consider petitioners' representation and take decision on the same, expeditiously,

preferably within a period of four weeks from the date of receipt of copy of this order after hearing the affected parties.

4. It is made clear that this Court has not expressed any opinion on the merits of the matter. It is for the authority to consider and decide the

petitioners' representation strictly in accordance with law.

5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).